

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2926 of 2020

Hafiz Khan		Petitioner
	- Versus -			
The State of Jharkhand		Opposite Party

CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)

 For Petitioner : Mr. K. S. Nanda, Advocate
 For Opp. Party : Mr. Rajendra Ram, APP.

02/09.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Call for the Case Diary in connection with Bharno P.S. Case No. 28/2019, pending in the Court of Sub-Divisional Judicial Magistrate, Gumla and put up this case after receipt of the same.

In the meantime, petitioner is directed to remove defects as pointed out by the office.